

363

P R A C H I M I S H R A

ADVOCATE, SUPREME COURT OF INDIA

S. No.: PM/NGT/PB/627/2022

Date: 20.09.2023

**To,
The Registry
National Green Tribunal (PB)
Faridkot House, Copernicus Marg,
New Delhi – 110001**

**Sub.: Filing of Factual Report on behalf of Respondent No. 9-
State of Rajasthan through Chief Secretary, Government of
Rajasthan**

**Ref.: Prakash Yadav vs. State of Haryana & Ors. O.A. 627 of 2022
(Principal Bench)**

In the abovementioned matter, I am the counsel on behalf of Respondent No. 9 i.e., State of Rajasthan through Chief Secretary, Government of Rajasthan. Vide order dated 24.04.2023 of this Hon'ble Tribunal, State of Rajasthan was impleaded as Respondent No. 9 and directed to file its Reply/ Response.

In compliance thereof, Respondent No. 9 is filing the present Factual Report, which has been attached as under. The matter is next listed on 09.11.2023. It is requested that the same may kindly be taken on record.



PRACHI MISHRA

ADVOCATE FOR RESPONDENT NO. 9

Encls.: 1. Factual Report on behalf of Respondent No. 9- State of Rajasthan through Chief Secretary, Government of Rajasthan

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Mob: 9818488187; Tel: 011-43538999

Email: mishraprachiadv@gmail.com

FACTUAL REPORT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

W.R.T.

**ORDER DATED 24.04.2023 OF THIS HON'BLE
TRIBUNAL**

IN THE MATTER OF:

PRAKASH YADAV VS. STATE OF HARYANA & ORS.

ORIGINAL APPLICATION NO. 627 OF 2022

ON BEHALF OF

**(RESPONDENT NO. 9- STATE OF RAJASTHAN
THROUGH CHIEF SECRETARY, GOVERNMENT OF
RAJASTHAN)**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 627 OF 2022**

IN THE MATTER OF:**PRAKASH YADAV****...APPLICANT****VERSUS****STATE OF HARYANA & ORS.****...RESPONDENTS****INDEX**

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**RESPONDENT NO. 9- State of Rajasthan through Chief Secretary,
Government of Rajasthan**

THROUGH



**Place: New Delhi
Date: 19.09.2023**

**Mr. Devi Singh Beniwal
Officer-in-Charge for Respondent No. 9
Superintending Engineer
Water Resource Department
Bharatpur, Rajasthan**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 627 OF 2022

IN THE MATTER OF:

PRAKASH YADAV

...APPLICANT

VERSUS

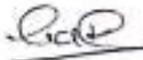
STATE OF HARYANA & ORS.

...RESPONDENTS

FACTUAL REPORT ON BEHALF OF RESPONDENT NO. 9- STATE OF
RAJASTHAN THROUGH CHIEF SECRETARY, GOVERNMENT OF
RAJASTHAN

MOST RESPECTFULLY SHOWETH:

1. The present factual report is being filed on behalf of the State of Rajasthan through Chief Secretary, Government of Rajasthan, i.e., Respondent No. 9 herein, in compliance of order dated 24.04.2023 of the Hon'ble National Green Tribunal, Principal Bench (*hereinafter referred to as 'Ld. Tribunal'*). The Application under consideration, a letter petition sent by email by the Applicant herein (Mr. Prakash Yadav), sought issuance of directions to stop discharge of sewage in Sahibi 'Sabi' River Barrage (also known as 'Masani Barrage').
2. The Ld. Tribunal vide order dated 30.09.2022 took cognizance and issued notice to Respondent No. 1 to 4 and also constituted a Joint Committee to verify the factual position pertaining to grievances of the Applicant. The Joint Committee was to observe and verify violation of any consent conditions/ environmental norms by the concerned Project Proponents, with a view to take appropriate remedial actions for prevention, control and abatement of environmental pollution/ degradation in order to ensure protection and improvement of the environment.


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3. The Joint Committee Report was submitted on 20.12.2022 with the Findings and Recommendations as reproduced below:

3. FINDINGS

I. *the Analysis Reports suggest that the various parameters of effluent from outlet of 05 No. STPs operated by Public Health Engineering Department, Rewari and 01 No. of STP operated by Haryana Sahari Vikas Pradhikaran (HSVP), Rewari and 01 No of point of discharge at outlet of pipeline carrying sewage effluent of Rewari City into LBS channel, Village Jarthal are not as per standards fixed by HSPCB vide letter dated 02.07.2020.*

II. *The parameters of effluent collected from 03 No. of locations from Masani Barrage are within the prescribed limits as per schedule-VI under the Environment (Protection) Rules, 1986.*

[...]

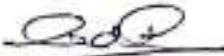
5. RECOMMENDATIONS OF THE COMMITTEE

Based upon the above report:-

i) *Public Health Engineering Department (PHED), Rewari and Haryana Sahari Vikas Pradhikaran (HSVP), Rewari need to upgrade/improve the functioning of STPs under their control and to maintain Sewage/Effluent Discharge Standards for Sewage Treatment Plant as circulated by Haryana State Pollution Control Board vide letter dated 02.07.2020.*

ii) *There should be regular cleaning of Masani Barrage and Lal Bahadur Shastri (LBS) Recharge Channel by Irrigation Department, Rewari.*

iii) *Public Health Engineering Department, Rewari and Irrigation department should monitor the quality of the effluent fortnightly, coming from 03 Nos. of STPs of city Rewari for discharge point at Vill.- Jarthal into LBS Recharge Channel to keep the various parameters of effluent within prescribed limits.*


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iv) Public Health Engineering Department, Rewari and Irrigation Department, Rewari should keep strict vigil on the water level of Masani Barrage so that water should not enter into the fields of nearby villages. Both departments should address the grievance of the nearby villages.

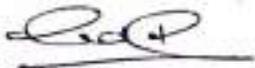
v) Forest Department should plant trees around Masani Barrage in coordination with Irrigation Department, Rewari.

vi) Public Health Engineering Department, Rewari should supply the potable drinking water after proper treatment in the villages - Kharkhara, Khaliawas, Bhatsana, Tatarpur, Nihri, Masani, Rasgan, Dungarwas, Tittarpur, Abwalpur and Dharuhera.

4. It is respectfully submitted that upon consideration of the Findings and Recommendations of the Joint Committee Report coupled with averments made in the Application, this Ld. Tribunal framed the environmental issues being raised by the present case, which are: (i) supply of drinking water to the surrounding villages, (ii) cleaning of LBS Recharging Channel and Masani Barrage, (iii) compliance with environmental norms by STPs, (iv) reuse of treated sewage, (v) treatment of industrial effluents and, (vi) rejuvenation of River Sahibi.

5. Vide order dated 24.04.2023 the Ld. Tribunal observed that since Sahibi River is an Inter-State River flowing through three States namely- Rajasthan, Haryana and Delhi, all concerned Departments of the above said States must coordinate and cooperate for rejuvenation of Sahibi River so that catchment area of river is harnessed, and minimum e-flow is maintained in the river to restore its ecology and aquatic life.

6. To this end, the identification/demarcation of area of Sahibi River, restoration/management of its catchment area, and removal of


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encroachments (if any) are imperative to achieve rejuvenation of the river and to maintain the minimum e-flow to restore its ecology.

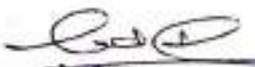
7. State of Rajasthan through Chief Secretary Government of Rajasthan, NCT of Delhi through Chief Secretary, Government of NCT of Delhi, the Ministry of Jal Shakti and the Central Water Commission were impleaded as Respondent No. 9 to 12 for just and proper adjudication of the questions involved, hence occasioning the present Factual Report by Respondent No. 9.

TOPOGRAPHICAL DETAILS IN BRIEF:

8. The Sahibi River (also known as 'Sabi River') originates from the eastern slopes of the Saiwar Protected Forest Hills in Sikar district of Rajasthan, enters Jaipur near the foot of these hills, and after initially flowing southeast turns northeast near Shahpura and continues further to pass through Bansur, Behror, Mandawar, Kishangarh and Tijara tehsils of Alwar District till it exits Rajasthan to enter Haryana, and drains into Yamuna in Delhi (where its channelled course is also called the Najafgarh drain).
9. It covers around 157 km in Rajasthan, 100 km in Haryana and 40 km in Delhi. The catchment area of the Sahibi River in Rajasthan is approximately 4607.9 km². It stretches between 27° 18' 39.13" to 28° 13' 55.10" North latitude and 76° 58' 21.09" to 75° 45' 35.05" East longitude.
10. Sahibi River Basin is spread across three Districts of Rajasthan, namely: Alwar, Jaipur and Sikar. A major part of the basin area lies in Alwar district which accounts for about 64% of its catchment area, with Sikar covering just 9% of the basin area.

FACTORS AFFECTING E-FLOW OF RIVER:

11. Sahibi River is an ephemeral, seasonal river primarily dependent on monsoons for maintaining flow of the river. The Sahibi River was flooded in 1977, and a


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as a result thereof the Masani barrage was constructed on the Delhi-Jaipur Highway near Masani village, Rewari. However, the construction of dams in the nearby region has stifled the flow of water in the Sahibi River and it is now rare for water overflow from monsoon rains to reach up the Masani Barrage. There are several minor streams or nallas which flow for short distances and disappear in sandy tracts, thereby not contributing significant water to Sahibi River.

12. The climate of the Sahibi River Basin is semi-arid, with very hot summers and extremely cold winters. The monsoon season is of very short duration with the south-west monsoon running from July to mid-September, and the post-monsoon season running from mid-September to mid-November.
13. Sahibi River is assigned the health status of 'Red' because of depletion in its water levels. Change in topography, intensive agriculture, climate change, erratic rainfall, over-utilisation of surface water due to increase in population, rapid industrial growth, urbanization and changing living standards around the Sahibi watershed has affected the recharge system of the basin area. It has always been a seasonal river with occasional flooding during monsoons, but now the river does not run even in peak monsoon season. True Copy of Report depicting water levels in Sahibi River Gauge at Sodawas Rain Station is annexed herewith and marked as **Annexure R9/1**.

ACTION TAKEN BY STATE INSTRUMENTALITIES:

A. NO EVIDENCE OF INDUSTRIAL OR DOMESTIC SEWAGE BEING RELEASED INTO SAHIBI RIVER

14. The concerned local authorities from the cities of Sikar and Alwar, including regional authorities of Rajasthan State Pollution Control Board (RSPCB) and Bhiwadi Integrated Development Authority (BIDA), have all reported that no Industrial or Domestic (Treated/Untreated) Sewage is being dumped into the Sahibi River. True Copy of Reports and Letters from the concerned authorities


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of Sikar and Alwar establishing that no industrial or domestic sewage (treated/untreated) is being released into the Sahibi River are annexed herewith and marked as Annexure R9/2 (Colly).

B. REPLENISHMENT OF SURFACE WATER RESOURCE

15. The State government has given high priority to the development of surface water resources during the last two decades. The authorities have reported that no pucca encroachments are causing obstructions in the flow of Sahibi River in Rajasthan. Moreover, in compliance of the Hon'ble High Court of Rajasthan at Jaipur judgment dated 29.05.2012 in SB Civil Writ Petition 11153/2011¹ continuous action has been taking place to ensure that no encroachments and/or obstructions are caused to the flow of water bodies in the State of Rajasthan.
16. A large number of small structures, anicuts and WHS have been planned and implemented in different parts of the State including Sahibi river basin. Watershed Development department has constructed about 2500 small structures in Alwar district in Sahibi river catchment like check dams, nalla bunds, johad renovation, WHS structures, percolation tanks etc. Few structures have been made in other parts of the basin area in Jaipur and Sikar Districts. Water recharge structures have also been constructed in Sahibi river catchment area by an NGO 'Tarun Bharat Sangh' which observed community participation as well. The construction of these small structures in the catchment area do not obstruct the main Sahibi river flow and merely facilitate improved irrigation in the area.
17. Implementation of these models coupled with regular monitoring, will contribute greatly to replenish the water-table of these regions and will lessen the burden on the usage of surface level water resources such as the Sahibi River basin, leading to improvement in its e-flow. True Copy of Reports, Letters and orders from the concerned authorities of Sikar, Alwar, Jaipur and Government

¹ Suo Motu v. State of Rajasthan, 2012 SCC OnLine Raj 1732.


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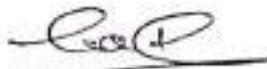
of Rajasthan establishing steps taken to revive the e-flow of the Sahibi River are annexed herewith and marked as Annexure R9/3 (Colly).

**C. RESTORATION OF ECOLOGY OF SAHIBI RIVER VIS-À-VIS
PROHIBITING CONSTRUCTION OF ENCROACHMENT**

18. For the past seven years continuous plantation is being carried out in Shahpura, Kotputli, Virat Nagar and Paota regions in Jaipur by the forest department to facilitate eco-restoration in the district which will work in tandem to restore the ecology and aquatic life of the Sahibi river in furtherance of environmental and ecological sustainability dictums. A substantial work has been done in this regard successfully. A true Copy of order dated 08.08.2023 of the Forest Conservation Department is annexed herewith and marked as Annexure R9/4.
19. It is pertinent to mention that vide Judgment dated 29.05.2012 in SB Civil Writ Petition No. 11153/2011, the Hon'ble High Court of Rajasthan at Jaipur has also taken cognizance and directed as under:

9. Appropriate directions may be issued to stop construction in catchment areas of water reservoirs, more specifically under NREGA scheme as it has been seen that even roads were constructed dividing the river in two parts and obstructing flow of water. [...] Thus, necessary orders may be issued to avoid such construction in future, rather, proper directions may be issued not to raise construction obstructing flow of water in catchment areas.

10. The State Government shall issue directions to all the local bodies namely: Municipal Corporations, Municipal Councils, Municipalities, Panchayat Samities, Gram Panchayats etc. not to allow development of residential colonies in the catchment area of any water reservoirs in the State. [...] It will also save lives of persons who developed colonies in catchment area unknowingly



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that someday nature may take its own course to restore the position resulting in serious damage to life and property.

[...]

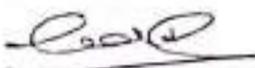
12. The Water Resources Department is directed to work as a Nodal Agency for taking action for removal of encroachments and for stoppage of illegal construction and other related areas in the catchment areas of water reservoirs in the State.

20. In compliance thereof, to ensure the removal of encroachments, if any, from the flow channels of water bodies, to restrain allotment of land falling in the flow channels of water bodies, to cancel allotments made in violation of section 16 of the Rajasthan Tenancy Act, 1955², and to prohibit the development of residential colonies in the flow channel, a district level committee under the Chairmanship of District Collector was constituted vide Government of Rajasthan order dated 30.07.2012. For monitoring of these activities and for taking policy decisions on issues related to compliances of Hon'ble High Court orders, a State Level Committee under the Chairmanship of Chief Secretary, Government of Rajasthan has also been constituted vide Government of Rajasthan order dated 25.07.2012. Moreover, vide office order dated 21.10.2013 a block-level committee was constituted under the chairmanship of Sub Divisional Magistrate to ensure prohibiting construction of encroachments which has been successfully executed at the grassroot level. This committee is regularly monitoring the construction of such encroachments and development of residential colonies in flow channels. True Copy of Government of Rajasthan order dated 30.07.2012, 25.07.2012 and 21.10.2013 is annexed herewith and marked as **Annexure R9/5**.

² 16. Land in which Khatedari rights shall not accrue— Notwithstanding anything in this Act or in any other law or enactment for the time being in force in any part of the State Khatedari rights shall not accrue in

[...]

(xiv) land which has been set apart or is, in the opinion of the Collector, necessary for flow of water thereon in to any reservoir or tanka for drinking water for a village or for surrounding villages:


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21. Vide order dated 26.06.2012 the Revenue department, Government of Rajasthan issued directions to all the district collectors to cancel the allotment of land and to remove encroachments, if any, found in the catchment area which were identified to be deviating as per the Rajasthan Tenancy Act, 1955 and/or any other Guidelines in this regard. True Copy of order dated 26.06.2012 issued by Government of Rajasthan is annexed herewith and marked as **Annexure R9/6**.

22. As per State policy, all new water utilization schemes are being prepared on micro watershed basis. In this regard the Hon'ble High Court of Rajasthan at Jaipur had vide order dated 29.05.2012 issued the following directions:

5. Construction of anicuts should not be permitted unless a proper survey is made to assess rainfall in the area indicating sufficiency of water for the anicuts and overflow thereupon to the catchment area of a dam, pond, Johar, nana, river etc.

23. In furtherance of the above referred direction, and with a view to achieve proper planning and successful implementation of schemes based on micro watershed basis, a state-level Technical Advisory Committee in co-ordination with various departments, namely- SWRPD, WRD, PHED, Forest, Watershed Development and Rural Development has been constituted by Administrative Reforms Department order dated 03.08.2011. True Copy of Government of Rajasthan order dated 03.08.2011 is annexed herewith and marked as **Annexure R9/7**. Water Resource Department, Rajasthan has been appointed as the Administrative Department for this committee. Thereafter, as an extreme measure, no project is being considered for sanction without assessing hydrological ramifications and without clearance from the above referred Technical Advisory Committee. Water Resource Development department has been issuing directions from time to time in order to monitor construction of water harvesting structures in the catchment areas of water bodies. A true copy of Letters of the concerned authorities and Government of Rajasthan order dated

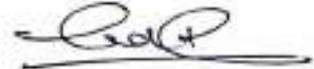

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26.06.2012 establishing regulation and monitoring of construction on and obstruction to the Sahibi River flow is annexed herewith and marked as Annexure R9/8 (Colly).

24. Moreover, Department of Mines and Geology, Alwar vide order dated 07.08.2023 has reported that no mining lease has been allotted in the Sahibi River catchment area. A true copy of the order dated 07.08.2023 issued by the Department of Mines and Geology, Alwar is annexed herewith and marked as Annexure R9/9.
25. The abovementioned efforts of the State of Rajasthan and continuous monitoring of the Sahibi River basin will be paramount in the process of restoration of the Sahibi River and will gradually lead to the revival of water bodies in Rajasthan, including Sahibi River.
26. In view of the factual submissions made hereinabove, it is humbly submitted that the State of Rajasthan is taking every possible measure to ensure compliance of environmental protection norms in the Catchment area of River Sahibi falling within the State's Territory. Moreover, the Answering Respondent No. 9 most respectfully reserves their right to file an Additional Reply/ Status Report, as and when directed by this Ld. Tribunal.

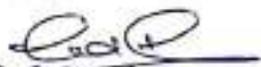
**RESPONDENT NO. 9- State of Rajasthan through Chief Secretary,
Government of Rajasthan**

THROUGH



**Mr. Devi Singh Beniwal
Officer-in-Charge for Respondent No. 9
Superintending Engineer
Water Resource Department
Bharatpur, Rajasthan**

**Place: New Delhi
Date: 19.09.2023**



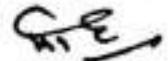
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ANNEXURE R9/1

11

SABI RIVER GAUGE AT SODAWAS RAIN STATION

S N.	STATION	YEAR	GAUGE (mtr)
1	SODAWAS	1989	0.75
2	SODAWAS	1990	0.7
3	SODAWAS	1991	0.3
4	SODAWAS	1992	NIL
5	SODAWAS	1993	NIL
6	SODAWAS	1994	NIL
7	SODAWAS	1995	1.2
8	SODAWAS	1996	1.25
9	SODAWAS	1997	NIL
10	SODAWAS	1998	NIL
11	SODAWAS	1999	NIL
12	SODAWAS	2000	NIL
13	SODAWAS	2001	NIL
14	SODAWAS	2002	NIL
15	SODAWAS	2003	0.9
16	SODAWAS	2004	NIL
17	SODAWAS	2005	NIL
18	SODAWAS	2006	NIL
19	SODAWAS	2007	NIL
20	SODAWAS	2008	NIL
21	SODAWAS	2009	NIL
22	SODAWAS	2010	NIL
23	SODAWAS	2011	NIL
24	SODAWAS	2012	NIL
25	SODAWAS	2013	NIL
26	SODAWAS	2014	NIL
27	SODAWAS	2015	NIL
28	SODAWAS	2016	0.15
29	SODAWAS	2017	NIL
30	SODAWAS	2018	NIL
31	SODAWAS	2019	NIL
32	SODAWAS	2020	NIL
33	SODAWAS	2021	0.8
34	SODAWAS	2022	NIL



अधिशायी अभियन्ता
जल संसाधन खण्ड अलवर

क्रमांक : बीडा / अभि / 3759/23

दिनांक : 11/08/23

अधिशायी अभियन्ता,
जल संसाधन खण्ड,
अलवर।

विषय :- Regarding compliance of order dated 24-04-2023 in original application no 627/2022, Prakash Yadav v/s State of Haryana of the hon'able National green tribunal, New Delhi.

संदर्भ :- आपके कार्यालय पत्र क्रमांक / 2023 / 1189 दिनांक 01-08-2023

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है कि माननीय एन.जी.टी. द्वारा हरियाणा प्रदेश के जिला रेवाड़ी में स्थित साहबी नदी में हो रहे प्रदुषण के संबंध में दिनांक 24.04.2023 को आदेश की प्रति संलग्न नहीं है। -- --

बीडा के अधीन किसी भी एस.टी.पी से प्रदुषित जल साहबी नदी में नहीं छोड़ा जा रहा है। अतः सूचना शून्य समझी जाये।

alt
मुख्य कार्यकारी अधिकारी
बीडा, भिवाड़ी



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रजि.ए.डी.

क्रमांक : 2156
दिनांक: 08/08/23

अधिशाली अभियंता,
जल संसाधन खण्ड,
सीकर ।

विषय:- Regarding compliance of order dated 24-04-2023 in original application no. 627/2022, Prakash Yadav v/s State of Haryana of the hon'ble National Green Tribunal, New Delhi.

संदर्भ : आपका पत्र क्रमांक 784 दिनांक : 19.07.2023 ।

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के क्रम में निवेदन है कि सीकर जिले में स्थित सीको औद्योगिक क्षेत्रों में संचालित इकाईयों द्वारा साबी नदी में किसी भी प्रकार का औद्योगिक / घरेलू अपशिष्ट (Industrial Waste Water / Domestic Waste Water) नहीं छोड़ा जा रहा है । अतः इस प्रकार के अपशिष्ट की मात्रा शून्य समझी जावे ।

धन्यवाद ।

भवदीय

M. 8/8/23

(अनिल खण्डेलवाल)
व. उप महाप्रबन्धक
सीको लि., सीकर

कार्यालय अधीक्षण अभियंता एवं पदेन परियोजना प्रबन्धक,
वाटरशैड सैल कम डाटा सेन्टर, जिला परिषद, सीकर

फोन नं. :- 01572-294511

मेल :- sewdsc.sikar@rajasthan.gov.in

क्रमांक : 1122

दिनांक :- 10/8/2023

अधिराशी अभियंता
जल संसाधन खण्ड सीकर

विषय:-Regarding compliance of order dated 24.04.2023 in original application no. 627/2022, Prakash Yadav v/s State of Haryana of the hon'ble National green tribunal, new delhi.

प्रसंग :- आपका पत्रांक 772-775 दिनांक 19.07.2023 के कम में।

उपरोक्त विषयान्तर्गत एवं प्रासंगिक पत्र के कम में लेख है कि साबी नदी के केचमेंट में विभाग द्वारा बनाये गये एनिकटों/WHS के संबंध में कंसल्टेंट(ज्यूडीशियल) एनजीटी नई दिल्ली द्वारा तथ्यात्मक रिपोर्ट निम्न बिंदुओं अनुसार चाही गयी है की सूचना निम्नानुसार भिजवायी जा रही है।

1. साबी नदी में छोड़े जा रहे अपशिष्ट (industrial waste water) एवं घरेलू अपशिष्ट की मात्रा (Domestic waste water) की मात्रा एवं इसकी प्रकृति (Treated/ Untreated) से संबंधित सूचना - इसकी अनुपालना अपेक्षित नहीं है।
2. साबी नदी में अतिक्रमण को चिन्हित करने व हटाये जाने की कार्ययोजना - इसकी अनुपालना अपेक्षित नहीं है।
3. साबी नदी कैचमेन्ट में सभी संबंधित विभागों द्वारा हेतु सम्पादित कार्यों (पूर्ण/चल रहे/प्रस्तावित कार्यों) से संबंधित विवरण - इसकी सूचना निम्नानुसार है।

S.No.	Work Name	Gram Panchayat	Village Name	Latitude	Longitude	स्ट्रेक्चर के टॉप की NSL से ऊंचाई
1	Whs Nirman tirveni dham	HATHORA	Sipur	27.401	75.879	1.50 M
2	Whs nirman hanuman singh k khet k pass forest dep. Ki seema pr	HATHORA	Sipur	27.401	75.878	1.80 M
3	Whs nirman seepur toll k pass	HATHORA	Sipur	27.407	75.874	1.50 M

10/8/2023
(रमेश कुमार मीना)
अधीक्षण अभियंता
एवं पदेन परियोजना प्रबन्धक
वाटरशैड सैल कम डाटा सेन्टर
जिला परिषद सीकर

अधिशायी अभियंता, जल संसाधन खण्ड, सीकर।

साबी नदी के कैचमेन्ट में जल संसाधन विभाग द्वारा सम्पादित एनिकटों की सूची जो वर्तमान में पंचायती राज के अधीन है।

S.No	Work Name	Gram Panchyat	Panchya Smiti	Latitude	Longitude
1	Hardass Ka bass I	Hardass ka bass	Ajitgarh	75.46.30	27.30.30
2	Hardass ka Bass II	Hardass ka bass	Ajitgarh	75.46.15	27.31.15
3	Sagar ki Mori	Cheeplata	Ajitgarh	75.52.00	27.35.00
4	Hirwala	deepawas	Ajitgarh	75.51.00	27.37.00
5	Deepawas	deepawas	Ajitgarh	75.36.50	27.52.50
6	Raipur Jagir	Raipur jaigir	Ajitgarh	75.54.00	27.27.00
7	Cheeplata	cheeplata	Ajitgarh	75.50.25	27.30.50
8	Khiroti	burja ki dhani	Ajitgarh	75.52.15	27.32.25

अधिशायी अभियंता,
जल संसाधन खण्ड, सीकर।

सहायक अभियन्ता जल संसाधन उप खण्ड अलवर।

574

दिनांक:- 02/08/2023

अधिशायी अभियन्ता,
संसाधन खण्ड, अलवर।

विषय :- Regarding compliance of order dated 24-04-2023 in original application no. 627/2022 Prakash Yadav Vs State of Haryana of the honorable national green Tribunal, New Delhi

उदय,

उपरोक्त विषयान्तर्गत निवेदन है, कि बानसूर क्षेत्र से गुजरने वाली साबी नदी नाना, आलमपुर, नुटेरी, बबेरा, नागल लाखा, ईसरा का बास एवं बबेडी ग्राम पंचायतों से होकर गुजरती है। उक्त ग्राम पंचायतों द्वारा नदी में किसी भी प्रकार का अपशिष्ट नहीं डाला जा रहा है।

सूचनार्थ प्रस्तुत है।

सलग्न :-

1. विकास अधिकारी पंचायत समिति बानसूर रिपोर्ट
2. अधिशायी अधिकारी नगरपालिका मण्डल बानसूर रिपोर्ट


सहायक अभियन्ता

जल संसाधन उपखण्ड अलवर



क्रमांक :- 1162

दिनांक :- 01.08.2023

सहायक आयोग
जल संसाधन उपखण्ड - जलवर

विषय :- Regarding Compliance of order dated 24.4.2023 in Original application no 627/2022 Prakash Yadav v/s state of Haryana of the honorable national green Tribunal New Delhi

प्रसंग :- आपका पत्रांक 565 दिनांक 01/08/2023

—x—

उपरोक्त विषय एवं प्रसंग के क्रम में आप द्वारा गई सूचना निम्न प्रकार से है।

क्र.सं.	जिन ग्राम पंचायतों की सीमाओं से साहबी नदी गुजरती है उनका वितरण	ग्राम पंचायत द्वारा धरेलू अपशिष्ट जलें जाने का वितरण
1.	तुराणा	अपशिष्ट नहीं डाला जा रहा है।
2.	आलमपुर	_____ " _____
3.	मुटेरी	_____ " _____
4.	बकेश	_____ " _____
5.	नागल लाखवा	_____ " _____
6.	ईसरा का बास	_____ " _____
7.	बढ़ेडी	_____ " _____

पंचायत समिति क्षेत्र से गुजरनी वाली किसी भी गा.प.। ग्राम में अपशिष्ट नहीं डाला जा रहा है।

आ
विकास अधिकारी
पंचायत समिति, आलमपुर
पं० सं० बानसूर (जलवर)

कमाक/कोर्ट-केस/2023/257

दिनांक-02/08/2023

श्रीमान अधिशाषी अभियंता
जल संसाधन खण्ड अलवर

विषय:-Regarding compliance of order dated 24-04-2023 in original application No. 627/2022, Prakash Yadav v/s State of Haryana of the hon'able National green tribunal, New Delhi,

प्रसंग:- आपका पत्राक 747-749 दिनांक 27.06.2023

महोदय,

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के संदर्भ में निवेदन है कि माननीय एन.जी.टी द्वारा साहबी नदी में हो रहे प्रदूषण के संबंध में दिनांक 24.04.2023 को जारी आदेश की पालना की तथ्यात्मक रिपोर्ट निम्न प्रकार है-

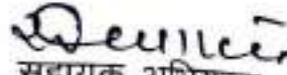
1. इस उपखण्ड के अधीन साबी नदी ब्लॉक कोटकासिम, मुण्डावर व बहरोड़ से गुजरती है। ब्लॉक कोटकासिम के कार्यालय नगरपालिका के पत्राक 577 दिनांक 18.07.2023 एवं कोटकासिम तहसीलदार के पत्राक 413 दिनांक 25.07.2023 के अनुसार साबी नदी के बहाव क्षेत्र में औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट की सूचना शून्य बताई गयी है। ब्लॉक मुण्डावर के कार्यालय तहसीलदार के पत्राक 327 दिनांक 14.07.2023 के अनुसार साबी नदी के बहाव क्षेत्र में मौके पर कोई औद्योगिक कारखाना स्थापित नहीं है। ग्राम अहरी भगोला में आई.एल.आर अजरका व कनिष्ठ अभियंता जल संसाधन उपखण्ड कोटकासिम की मौका रिपोर्ट अनुसार औद्योगिक अपशिष्ट एवं दुषित पानी मौके पर साबी नदी जो हरियाणा सीमा से लगती/बहती है, में पाया गया, यह पानी हरियाणा सीमा से आ रहा है। ब्लॉक बहरोड़ के कार्यालय विकास अधिकारी प. स.म बहरोड़ के पत्राक 1611 दिनांक 26.07.2023 अनुसार साबी नदी के बहाव क्षेत्र में औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट की सूचना शून्य बताई गयी है। (रिपोर्ट संलग्न)
2. कोटकासिम तहसीलदार के पत्राक 413 दिनांक 25.07.2023 अनुसार साबी नदी के बहाव क्षेत्र में वर्तमान में कोई अतिक्रमण नहीं बताया गया है। ब्लॉक बहरोड़ के पटवार मण्डल कारोड़ा द्वारा साबी नदी के बहाव क्षेत्र में कोई अतिक्रमण नहीं बताया गया है। (रिपोर्ट संलग्न)
3. इस उपखण्ड के अधीन साबी नदी के कैचमेंट में वर्तमान में कोई निर्माण कार्य नहीं चल रहा है।
अतः निष्कर्ष अनुसार साबी नदी के बहाव क्षेत्र ब्लॉक कोटकासिम, एवं बहरोड़ में कोई अतिक्रमण नहीं है एवं कोई औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट नहीं डाला जा रहा है। मुण्डावर

CC-59
प.स.म. बहरोड़
369
04.8.23

में उक्त नदी के बहाव क्षेत्र में राजस्थान सीमा से अपशिष्ट का अतिक्रमण नहीं है। वर्तमान में सादी नदी के कैचमेंट में कोई निर्माण कार्य नहीं चल रहा है।

रिपोर्ट अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

संलग्न- उपरोक्तानुसार


सहायक अभियन्ता
जल संसाधन उपखण्ड कोटकासिम

INTEGRATED MANAGEMENT ACTION PLAN FOR REVIVAL/RESTORATION/CONSERVATION/DEVELOPMENT
OF IDENTIFIED CRITICAL/DISTRESSED WATER BODIES

1. PARTICULARS OF WATER BODIES:

(A) Name of water body Sahbi River Tehsil/District Kotkasim Deptt. Nagar Palika

2. DIAGNOSTIC EVALUATION:

Listing of issues/Challenges and proposed solutions

Issues/problems	Proposed solutions
(A) List of untreated sewerage inflow drains. (i) } Nil (ii) } (iii) }	
(B) List of Industrial waste/effluent drains flowing in water body. (i) } Nil (ii) } (iii) }	
(C) Any STP or CETP for water treatment. If yes, then give details about coverage and functionality. (i) } Nil (ii) }	
(D) No. and list of illegal encroachment in submergence area. (i) } Nil (ii) } (iii) }	
(E) No. and list of illegal encroachment in Flow area/drains. (i) } Nil (ii) } (iii) }	

अधिराशी अधिकारी
नगर पालिका, कोटकासिम

कार्यालय तहसीलदार मुण्डावर तहसीला तालुका (अलवर)

संक्रमांक: RA/2023/327

दिनांक: 14-7-23

श्रीमान लखवट लखिलारी महेदय

मुण्डावर (अलवर)

विषय: REGARDING COMPLIANCE of order dated- 26-04-2023in
original APPLICATION No 12712023 Prakash Yadavs
State of Haryana & the Haryana National Green Tribunal
New Delhi.

प्रसंग: श्रीमान जी के कार्यालय पत्रांक 14/2 दिनांक 06-7-23

महेदय,

उपरोक्त विषयान्तर्गत आंशिक पत्र के अंत में प्राप्त
निर्देशानुसार निवेदन है कि बिन्दु सं 23 से 29 के सन्दर्भ में जारी गई
सूचना निम्नानुसार है:-

बिन्दु सं 23 से 29 के सन्दर्भ में तहसील मुण्डावर में साणी नदी के वल्ल
क्षेत्र में उबाने वाले समस्त ग्रामों की सूचना वलायतालय रिपोर्ट
व.अ.नि. व. वल्ल पत्रांक में जांच कर रिपोर्ट प्राप्त की गई।
दुताधिक 1-0-23 पत्रांक रिपोर्ट के आधार पर तहसील मुण्डावर
में साणी नदी वल्ल क्षेत्र में कोई औद्योगिक कारखाना मौजूद पर
समाहित नहीं है। जबकि 1-0-23 अधिसूचना के द्वारा वल्ले ग्राम अही
मगोला में औद्योगिक अपशिष्ट/दूषित पानी मौजूद पर पाया गया
वलाया गया है जो की दखिलाया सीमा में आ रहा है।

रिपोर्ट तैयार कर श्रीमान जी सेवा में सादर उपलब्ध है।

संलग्न: रिपोर्ट व.अ.नि. व. वल्ल पत्रांक

तहसीलदार
मुण्डावर (अलवर)

कार्यालय विकास अधिकारी पंचायत समिति बहरोड अलवर (राज)

388

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क्रमांक- 141)

सहायक अभियन्ता

जल संसाधन उप खण्ड

कोटकासिम अलवर

दिनांक-26/7/2023

विषय:- Regarding Compliance of order dated 24-4-2023 in original application no. 627/2022 Prakash yadav v/s state of haryana of the honorable national green tribunal. new delhi.

प्रसंग:- कार्यालय सहायक अभियन्ता जल संसाधन उप खण्ड कोटकासिम के पत्रांक 211-13 एवं 214-17 दिनांक 20.07.2023 के क्रम में।

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में आप द्वारा चाही गई सूचना निम्न प्रकार से है।

क्र.सं०	जिन ग्राम पंचायतों की सीमा से साहबी नदी गुजरती उनका विवरण	ग्राम पंचायत द्वारा घरेलू अपशिष्ट डाले जाने का विवरण
1	जैनपुरबास	अपशिष्ट नहीं डाला जा रहा है।
2	पहाडी	अपशिष्ट नहीं डाला जा रहा है।
3	मोहम्मदपुर	अपशिष्ट नहीं डाला जा रहा है।
4	शरपुर	अपशिष्ट नहीं डाला जा रहा है।
5	कारोडा	अपशिष्ट नहीं डाला जा रहा है।
6	गुजरवास	अपशिष्ट नहीं डाला जा रहा है।

Anur
विकास अधिकारी
पंचायत समिति बहरोड (अलवर)

389 email- robhiwadi@gmail.com
Tele : 01493 -221435

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REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. GO-1, Phase-II, RIICO INDUSTRIAL AREA,
BHIWADI-301019 (Rajasthan)

RPCB/RO/ Bhiwadi/G-283(AB)/ 2318

Date: 02-08-2022

The Executive Engineer,
Water Resource Department,
Alwar

Sub- Factual Report regarding discharge of industrial effluents and domestic sewage in matter of NGT OA 627/2022 Prakash Yadav V/s State of Haryana .

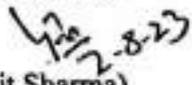
Ref- Letter no. टी/2022/960-962 दिनांक 17/7/2023.

Sir,

With reference to above subject matter it is to intimate that as per records available in this office no industrial effluents and domestic sewage is being discharged into river "Sahibi" stretch passing from Tehsil Tijara District Alwar.

Regards,

Yours Faithfully


(Amit Sharma)
Regional Officer

ANNEXURE R9/3 (Colly)

कार्यालय अधिशाषी अभियन्ता, जलग्रहण विकास एवं भू-संरक्षण,
शाहपुरा, जयपुर (राज.)

जयपुर, राज. शाहपुरा जयपुर (राज.)

Email: oven.shahpura@gmail.com

क्रमांक 215

दिनांक 07/08, 2023

श्रीमान अशोक कुमार स्वर्णकार

परियोजना प्रबन्धक, डब्ल्यूसीडीसी
जयपुर।

विषय :- साहबी नदी के केचमेंट एरिये में निर्माण कार्य बाबत।

उपरोक्त विषयान्तर्गत हरियाणा प्रदेश के जिला रेवाड़ी में स्थित साहबी नदी में हो रहे प्रदूषण के सम्बन्ध निवेदन है कि साहबी नदी के केचमेंट एरिये में जलग्रहण विकास एवं भू-संरक्षण विभाग द्वारा कोई भी निर्माण कार्य नहीं करवाया गया है एवं न ही प्रस्तावित है। श्रीमान को सूचनार्थ प्रेषित है।

(अशोक कुमार स्वर्णकार)
अधिशाषी अभियन्ता
जलग्रहण विकास एवं भू-संरक्षण,
शाहपुरा, जयपुर

कार्यालय Jm cum SE W & D R.P.
Jaipur

No SPL-1

Date: 7/8/2023

मूल से XERO जल संस्थापन एवं जयपुर
का प्रेषित है

(दिनेश कुमार)
अधीक्षण अभियन्ता एवं परियोजना प्रबन्धक
यादव रोड पील कम डाल सेक्टर, जयपुर

अधिकाधी अधियांता, जल संसाधन खण्ड, सीकर। 25

कमांक:- 932

दिनांक:- 11-8-2023

श्रीमान अधीक्षण अधियांता,
जल संसाधन वृत, भरतपुर।

विषय:- Regarding compliance of order dated 24.04.2023 in original application no 627/2022, Prakash yadav V/s State of Haryana of the Hon'ble National green tribunal, New Delhi.

प्रसग:- आपके कार्यालय के पत्रांक तक/जसवृत/2023-24/1171-1173 दिनांक 13.07.2023 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के कम में निवेदन है कि जिला सीकर के सावी नदी के कैचमेन्ट क्षेत्र की आपके द्वारा मांगी गई सूचना संलग्न प्रपत्र निम्नानुसार तैयार कर प्रस्तुत है:-

क.स	बिन्दु	अनुपालना
1	सावी नदी में छोड़े जा रहे औद्योगिक अवशिष्ट एवं घरेलू अवशिष्ट की मात्रा एवं इसकी प्रकृति से संबंधित सूचना।	औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट की मात्रा एवं प्रकृति के संबंध में क्षेत्रिय कार्यालय राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर एवं कार्यालय राजस्थान राज्य औद्योगिक विकास कोर्पोरेशन लिमिटेड, सीकर से प्राप्त रिपोर्ट संलग्न है।
2	सावी नदी में अतिक्रमण को चिन्हित करने एवं हटाये जाने की कार्ययोजना।	सावी नदी में अतिक्रमण को चिन्हित एवं हटाने हेतु संबंधित पंचायती राज विभाग द्वारा कार्ययोजना तैयार की जा रही है, जिसकी रिपोर्ट शीघ्र ही प्रस्तुत कर दी जावेगी।
3	सावी नदी के कैचमेन्ट में सभी संबंधित विभागों द्वारा Watershed treatment/management हेतु संपादित कार्यों (पूर्ण/चल रहे/प्रस्तावित कार्यों) से संबंधित विवरण।	वाटरशेड विभाग द्वारा कैचमेन्ट में पूर्ण रहे कार्यों की सूची संलग्न है। जल संसाधन विभाग द्वारा कैचमेन्ट में पूर्ण किये गये कार्यों की सूची संलग्न है।

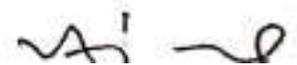

अधिकाधी अधियांता,

जल संसाधन खण्ड, सीकर।

कमांक:- 933

दिनांक:- 11-8-2023

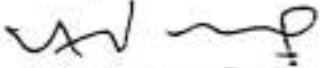
प्रतिलिपि श्रीमान अधीक्षण अधियांता, जल संसाधन वृत, जयपुर को सूचनार्थ प्रस्तुत है।



अधिशायी अभियंता, जल संसाधन खण्ड, सीकर।

सादी नदी के कौचमेन्ट में जल संसाधन विभाग द्वारा सम्पादित एनिकटों की सूची जो वर्तमान में पंचायती राज के अधीन है।

S.No	Work Name	Gram Panchyat	Panchya Smiti	Latitude	Longitude
1	Hardass Ka bass I	Hardass ka bass	Ajitgarh	75.46.30	27.30.30
2	Hardass ka Bass II	Hardass ka bass	Ajitgarh	75.46.15	27.31.15
3	Sagar ki Mori	Cheeplata	Ajitgarh	75.52.00	27.35.00
4	Hirwala	deepawas	Ajitgarh	75.51.00	27.37.00
5	Deepawas	deepawas	Ajitgarh	75.36.50	27.52.50
6	Raipur Jagir	Raipur jaigir	Ajitgarh	75.54.00	27.27.00
7	Cheeplata	cheeplata	Ajitgarh	75.50.25	27.30.50
8	Khiroti	burja ki dhani	Ajitgarh :	75.52.15	27.32.25


 अधिशायी अभियंता,
 जल संसाधन खण्ड, सीकर।



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
Shivsinghpura Housing Board, Nawalgarh Road, Sikar-332001
Phone no. 01572-248009, E-Mail ID : lah@rspcb.sikar@gmail.com



क्रमांक रा.रा.प्र.नि.मं./क्षे.का.सीकर/सामान्य-09/ 549

दिनांक: 10/08/2023

अधिकाधी अभियंता,
जल संसाधन खण्ड,
सीकर।

विषय: Regarding compliance of order dated 24.04.2023 in O.A. no. 627/2022, Prakash Yadav v/s State of Haryana by the Hon'ble National Green Tribunal, New Delhi.

सन्दर्भ: आपका पत्र क्रमांक 780 दिनांक 19.07.2023 एवं अनुगामी पत्राचार।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि संदर्भित पत्र दिनांक 19.07.2023 एवं अनुगामी पत्राचार के क्रम में आपके कार्यालय द्वारा दिनांक 07.08.2023 को साबी नदी के जिला सीकर में स्थित जल-ग्रहण क्षेत्र का मानचित्र उपलब्ध कराया गया था।

उक्त मानचित्र एवं इस कार्यालय में उपलब्ध अभिलेख के अध्ययन से निम्न तथ्य प्राप्त हुए हैं:

1. साबी नदी के जिला सीकर में स्थित जल-ग्रहण क्षेत्र में कोई भी नगरीय निकाय स्थित नहीं है। अतः सीकर जिले में किसी भी नगरीय निकाय का उपचारित/अनुपचारित घरेलु मल-जल साबी नदी में प्रवाहित नहीं होता है।
2. इस कार्यालय में उपलब्ध अभिलेखानुसार जिला सीकर में स्थित किसी भी औद्योगिक इकाई द्वारा उच्छिष्ट जल साबी नदी में नहीं छोड़ा जा रहा है।
3. इस कार्यालय में उपलब्ध अभिलेखानुसार जिला सीकर में स्थित किसी भी औद्योगिक इकाई के विरुद्ध उच्छिष्ट जल साबी नदी में निःस्रावित किये जाने के सम्बन्ध में शिकायत आज दिनांक तक प्राप्त नहीं हुई है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय


क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
क्षेत्रीय अधिकारी

GOVERNMENT OF RAJASTHAN
ADMINISTRATIVE REFORMS DEPARTMENT

No. F.6(31)AR/Gr.3/2011

Jaipur, dated 3.8

3.8.2011

ORDER

As per para 1.4 of the State Water Policy, all new schemes of water utilization are to be prepared on micro watershed basis because it has been observed that most of the schemes implemented in last few years have failed on hydrology.

2. In order to have proper planning of schemes based on micro watershed basis, there has to be close co-ordination between State Water Resources Planning Department, Water Resources Department, PHED and the Watershed & Soil Conservation Departments. For this purpose, the following State Level Co-ordination Committee constituted:

1. CE/Director General, SWRPD - Convener ✓
2. Commissioner/Director, Watershed or his representative not below rank of Additional Director/Joint Director - Member ✓
3. CE, WRD or his representative not below rank of ACE/SE - Member ✓
4. CE(R), PHED or his representative not below rank of ACE/SE - Member ✓
5. Representative of Secretary, RD not below rank of Executive Engineer ✓
6. Representative of PCCF. ✓
7. Dy. Director, Hydrology, WRD - Member Secretary.

3. The committee will serve as a Technical Advisory Committee for:

- (i) Recommendation on new irrigation schemes, WHSs & Watershed Schemes the micro watershed taking into account total surface water availability, water impounding structures already existing, ongoing works & sanctioned works, minimum downstream flows required under Water Policy & the balance water.
- (ii) Examination of all ongoing Irrigation, Watershed and WHS projects and recommendations on their continuation or foreclosure as envisaged in policy.
- (iii) Prepare a Master Plan for the State in respect of micro watersheds where surface water was available after taking into account the factors in (i) above and take up projects on priority basis.

4. The Committee would meet at least once in a month.

5. No Project would be considered for sanction without the clearance from the Committee.

6. These orders come into force immediately.

Water Resources Department will be the Administrative Department for the above Committee.

By order,

Deputy Secretary to Govt

15
6/8/11
E(3)
10/8/11

क्रमांक /कोर्ट-केस/2023 /1374

दिनांक- 11/08/2023

श्रीमान अधीक्षण अभियंता
जल संसाधन वृत्त, भरतपुर।

विषय:-Regarding compliance of order dated 24-04-2023 in
original application No. 627/2022, Prakash Yadav v/s State
of Haryana of the hon'able National green tribunal, New
Delhi,

प्रसंग:- आपका पत्रांक 1171-1173 दिनांक 13.07.2023

महोदय ,

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के संदर्भ में निवेदन है साहबी नदी इस खण्ड के अधीन उपखण्ड अलवर के ब्लॉक बानसूर एवं उपखण्ड कोटकासिम के ब्लॉक कोटकासिम, मुण्डावर व बहरोड़ से प्रवाहित होता है, उक्त प्रकरण में माननीय एन.जी.टी द्वारा साहबी नदी में हो रहे प्रदूषण के संबंध में दिनांक 24.04.2023 को जारी आदेश की पालना की तथ्यात्मक रिपोर्ट सहायक अभियंता जल संसाधन उपखण्ड अलवर एवं कोटकासिम से प्राप्त रिपोर्ट के अनुसार निम्न प्रकार है-

1. साहबी नदी के बहाव क्षेत्र में वर्तमान में औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट नहीं डाला जा रहा है। औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट की सूचना शून्य है।(रिपोर्ट संलग्न)
2. इस खण्ड के अधीन साहबी नदी के बहाव क्षेत्र में वर्तमान में कोई अतिक्रमण नहीं है (रिपोर्ट संलग्न)
3. इस उपखण्ड के अधीन साहबी नदी के कैचमेंट में वर्तमान में कोई निर्माण कार्य नहीं चल रहा है। (रिपोर्ट संलग्न)

इस संबंध में दिनांक 19.07.2023 को श्रीमान जिला कलक्टर महोदय, अलवर की अध्यक्षता में आयोजित सुओ मोटो /जल संसाधन समिति की बैठक में उक्त प्रकरण के संबंध में संबंधित विभागों को निर्धारित प्रपत्र (E&G) में सूचना उपलब्ध कराने हेतु निर्देशित किया गया, जिसके संबंध में रीको-मिवाड़ी, राजस्थान प्रदूषण नियंत्रण मण्डल अलवर, खनिज अभियंता खान एवं भू-विज्ञान विभाग, अलवर एवं जलग्रहण विकास एवं भू-संरक्षण विभाग, अलवर द्वारा उक्त तीन बिंदुओं के आधार पर साहबी नदी के बहाव क्षेत्र में औद्योगिक अपशिष्ट, घरेलू अपशिष्ट एवं अतिक्रमण की सूचना शून्य बताई गई तथा साहबी नदी के कैचमेंट में वर्तमान में निर्माण कार्य की सूचना शून्य बताई गई है।(रिपोर्ट संलग्न)

अतः निष्कर्ष अनुसार इस खण्ड के अधीन साहबी नदी के बहाव क्षेत्र में कोई अतिक्रमण नहीं है एवं न ही कोई औद्योगिक अपशिष्ट एवं घरेलू अपशिष्ट डाला जा रहा है। इस खण्ड के अधीन साहबी नदी में राजीव गांधी जल संचय योजना के तहत प्रथम चरण में वर्ष 2021-22 में एस.बी.कारोड़ा का निर्माण कार्य करवाया गया था। उसके अलावा साहबी नदी में इस खण्ड द्वारा कोई निर्माण कार्य नहीं करवाया गया है।(रिपोर्ट संलग्न)

2/11

रिपोर्ट अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

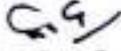
संलग्न- उपरोक्तानुसार

कमाक:- 1375-76

प्रतिलिपि निम्न को सूचनार्थ प्रस्तुत है-

1. श्रीमान अतिरिक्त मुख्य अभियंता जल संसाधन संभाग, जयपुर।
2. श्रीमान जिला कलक्टर महोदय, अलवर।


अधिशायी अभियन्ता
जल संसाधन खण्ड अलवर
दिनांक- 11/8/2023


अधिशायी अभियंता
जल संसाधन खण्ड, अलवर

कार्यालय क्षेत्रीय वन अधिकारी बहरोड (अलवर)

क्रमांक :-160

दिनांक 08.08.23

निमित्त:- श्रीमान सहायक अभियन्ता
जल संसाधन उप खण्ड
अलवर

विषय:- Regarding compliance of Order date 24-04-23 in original application no.
627/2022 Prakash yadav Vs State of Haryana of the honorable National green
Tribunal, New Delhi.

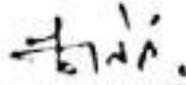
संदर्भ:- आप श्रीमान जी का पत्रांक 620 दिनांक 04.08.2023 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि इस कार्यालय द्वारा सावी नदी के बहाव क्षेत्र में किसी भी प्रकार का वृक्षारोपण व निर्माण कार्य नहीं कराया गया है तथा ना ही वर्तमान में किसी भी प्रकार का वृक्षारोपण व निर्माण कार्य कराया जा रहा है ।

अंतः रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु श्रीमान जी को पंचित है ।

भवदीय


(जितेंद्र कुमार सेन)
क्षेत्रीय वन अधिकारी
बहरोड

कार्यालय अधीक्षण अभियंता एवं परियोजना प्रबन्धक, WCDC जलग्रहण
विकास एवं भू-संरक्षण विभाग, जिला परिषद, अलवर

Email Address: dwdu.alwar@gmail.com, sewdsc.alwar@rajasthan.gov.in

क्रमांक:- जिपअ / 2023-24 / 1035

दिनांक:- 7/08/2023

अधिशापी अभियंता
जल संसाधन विभाग,
खण्ड, अलवर

विषय:- Regarding compliance of order dated 24.04.23 in original application no. 627/2022 Prakash Yadav vs state of haryana of the honourable national green tribunal, New Delhi.

संदर्भ:- कार्यालय अधीक्षण अभियंता वृत्त भरतपुर के पत्रांक 1171-1173 दिनांक 13.07.2023

उपरोक्त विषयान्तर्गत लेख है कि माननीय एन.जी.टी द्वारा हरियाणा प्रदेश के जिला रेवाड़ी में स्थित साहबी नदी में हो रहे प्रदूषण के संबंध में चाही गई सूचना पत्र के साथ संलग्न कर भिजवाई जा रही है।

उपरोक्त सभी Structure कैंचमेन्ट क्षेत्र में बनाये गये है। नदी के बहाव क्षेत्र में हमारे द्वारा कोई भी कार्य / Structure नहीं बनाया गया है।

संलग्न:- उपरोक्तानुसार।


अधीक्षण अभियंता एवं परियोजना प्रबन्धक,
WCDC जलग्रहण विकास एवं भू-संरक्षण
जिला परिषद, अलवर

OFFICE SE&PM WCDC ZILA PARISHAD ALWAR

SNO	NAME OF IWMP PROJECT	BLOCK	NO. OF STRUCTURES CONSTRUCTED IN PROJECT					Total
			Check dam	Nala thunt	Wells	PERCOLATION TANKS	Others	
1	11/2010-11 Lahodra	Tijara	99	31	0	0	0	138
	15/2011-12 Serikta		111	125	7	45	0	288
	16/2011-12 Gotoli		85	0	65	41	0	191
	24/2012-13 Dhofi pahodi		58	30	0	45	0	133
	26/2012-13 Shahbad		36	30	0	152	17	235
2		Kotkasim	3	0	0	1	0	14
3		Mundawar	8	0	0	1	1	11
4		Kishangarh baas	संलग्न शीप में Kishangarh baas Block की सीमा नहीं है।					
	RACP		16	75	0	205	0	296
	IWMP-2 Rampur		1	2	0	100	0	103
	IWMP-7 Bhoopeda		1	2	0	115	0	118
	IWMP-18 Buteri	Bansur	1	9	0	69	0	79
	IWMP-19 Dangiwas		6	4	0	25	0	35
	IWMP-20 Bansur		2	0	0	40	0	42
	IWMP-21 Barana		17	22	0	248	0	287
	IWMP-27/2013-14		0	0	1	125	0	130
	MJSA-II	Mecmra	0	0	0	58	0	58
	MJSA-III		0	0	3	56	0	62
	MJSA-I		0	0	0	56	0	56
	IWMP-1 2009-10		1	0	25	0	54	80
	IWMP-6 2010-11	Bheror	7	0	21	0	94	123
	MJSA-III		4	0	0	0	0	12
	RGJSY-I		0	0	0	0	0	7
	TOTAL		456	330	69	1169	445	2498

400

34

कार्यालय अधीक्षण अभियंता एवं पदेन परियोजना प्रबन्धक,
वाटरशैड सैल कम डाटा सेन्टर, जिला परिषद, सीकर

फोन नं. :- 01572-294511

मेल :- sewdsc.sikar@rajasthan.gov.in

क्रमांक : 1122

दिनांक :- 10/8/2023

अधिराषी अभियंता
जल संसाधन खण्ड सीकर

विषय:-Regarding compliance of order dated 24.04.2023 in original application no. 627/2022, Prakash Yndav v/s State of Haryana of the hon'ble National green tribunal, new delhi.

प्रसंग :- आपका पत्रांक 772-775 दिनांक 19.07.2023 के कम में।

उपरोक्त विषयान्तर्गत एवं प्रासंगिक पत्र के कम में लेख है कि साबी नदी के कैचमेंट में विमान द्वारा बनाये गये एनिकटों/WHS के संबंध में कंसल्टेंट(ज्यूडीशियल) एनजीटी नई दिल्ली द्वारा तथ्यात्मक रिपोर्ट निम्न बिंदुओं अनुसार चाही गयी है की सूचना निम्नानुसार भिजवायी जा रही है।

1. साबी नदी में छोड़े जा रहे अपशिष्ट (industrial waste water) एवं घरेलू अपशिष्ट की मात्रा (Domestic waste water) की मात्रा एवं इसकी प्रकृति (Treated/ Untreated) से संबंधित सूचना - इसकी अनुपालना अपेक्षित नहीं है।
2. साबी नदी में अतिक्रमण को चिन्हित करने व हटाये जाने की कार्ययोजना - इसकी अनुपालना अपेक्षित नहीं है।
3. साबी नदी कैचमेन्ट में सभी संबंधित विभागों द्वारा हेतु सम्पादित कार्यों (पूर्ण/चल रहे/प्रस्तावित कार्यों) से संबंधित विवरण - इसकी सूचना निम्नानुसार है।

S.No.	Work Name	Gram Panchayat	Village Name	Latitude	Longitude	स्ट्रेक्टर के टॉप की NSL से ऊंचाई
1	Whs Nirman tirveni dham	HATHORA	Sipur	27.401	75.879	1.50 M
2	Whs nirman hanuman singh k khet k pass forest dep. Ki-seema pr	HATHORA	Sipur	27.401	75.878	1.80 M
3	Whs nirman seepur toll k pass	HATHORA	Sipur	27.407	75.874	1.50 M

10/8/2023
(रमेश कुमार मीना)

अधीक्षण अभियंता
एवं पदेन परियोजना प्रबन्धक
वाटरशैड सैल कम डाटा सेन्टर
जिला परिषद सीकर

कोशीमाध्य सहायक अभियान्ता जल संसाधन उपखण्ड, कोशीका सिम

क्रमांक: 273

दिनांक: 14.08.2023

कोशीमाध्य सहायक अभियान्ता
जल संसाधन उपखण्ड, कैलाली

विषय:- सावी नदी में कारवाय निर्माण कार्य बाका)

अह्वयः

उपरोक्त विषयान्तर्गत निवेदन है कि सावी नदी में
राजीव गांधी जल संचय योजना (RGTJSP-I) उद्यम अन्तर्गत
गांव कारौड़ा, जिला: धनुषा प.सं: छहरोडा जिला: कैलाली
में SSB का निर्माण सावी नदी में वर्ष 2021-22
में करवाया गया था। उक्त ठेकावा सावी नदी में इस उपखण्ड द्वारा
कोई कार्य ~~करवा~~ नहीं करवाया गया।

संदर्भ:- SSB, कारौड़ा
के DATA रिपोर्ट

सहायक अभियान्ता 11/8/23
जल संसाधन उप खण्ड
कोशीकासिम (अतदर)

Construction of Sub-Surface barriers P.S. Bahrod (Ahmedn)

कार्य का विवरण :- S.S.B, कांस्ट्रिक्ट तालुका :- अहमदनगर

पंचायत :-

Sr. No.	Work Name	Work ID	Panchayat Name	Village	Sanction No.	Sanction Date	Work Amount in Rupees	Expenditure
1.	S.S.B Karoda	PIV/ALW/BEH/ KA/DLT/ C'DLT/SSB/ 00572805	Karoda	Karoda	ASF5/PIV/ 2020-21/ 462-35	28.10.2020	8,74,000/-	6,97,803/-

Done
 सहायक अभियंता 11/8/20
 जल संतान अणु
 महाराष्ट्र (अहमदनगर)



ANNEXURE R9/4

कार्यालय उप वन संरक्षक, जयपुर (उत्तर)

पुराना कोस डिपो, झोटवाडा रोड, पानीपत जयपुर-302016 E-mail_dcfjaipurnorth@gmail.com Ph-0141-2303165

क्रमांक-एफ(0)विकास/उवसंजउ/2023-24/ 8423

दिनांक- 08-08-2023

निमित्त:-

मुख्य वन संरक्षक
जयपुरविषय:-Compliance of order dated 24.04.2023 passed by Hon'ble
NGT New Delhi in O.A. No. 627/2022 Prakash Yadav Vs.
State of Haryana.

संदर्भ:-आपका पत्रांक 4172-74 दिनांक 04.08.2023

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि माननीय एन.जी.टी. नई दिल्ली आदेश दिनांक 24.04.2023 द्वारा हरियाणा प्रदेश के जिला रेवाड़ी में स्थित साहवी नदी प्रदूषण के संबंध में आदेश जारी किए। इस आदेश की अनुपालना में साहवी नदी के बेसिन में वन विभाग द्वारा जल संरक्षण, पर्यावरण संरक्षण एवं वृक्षारोपण इत्यादि कराये गए एवं कराये जा रहे कार्यों का विवरण संलग्न प्रपत्र में तैयार कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:-उपरोक्तानुसार

भवदीय,

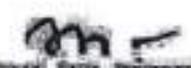
(मनफूल विश्वा) 
उप वन संरक्षक
जयपुर (उत्तर)

दिनांक- 08-08-2023

क्रमांक-एफ(0)विकास/उवसंजउ/2023-24/ 8424-25

प्रतिलिपि:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न प्रेषित है:-

1. अधीक्षण अभियंता जल संसाधन भरतपुर।
2. अधिशाषी अभियंता जल संसाधन खण्ड जयपुर।


उप वन संरक्षक
जयपुर (उत्तर)

कार्यालय उप बच संरक्षक जयपुर (उत्तर)

साहबी नदी बेसिन में कृ. विभाग द्वारा वृक्षारोपण कराये गये एवं कराये जा रहे कार्यों का विवरण

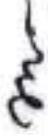
रैज का नाम	साइट का नाम	क्षेत्रफल (हेक्टर)	वर्ष	लगाये गये पौधों का विवरण	कराये गये कार्यों का विवरण
साहपुरा	आर.डी.एफ.-1 देवीपुरा	50	2015	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 शेरपुरा	50	2015	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 देवन	50	2016	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 शेरपुरा की	50	2016	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 बिवास	30	2016	6000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 काली पहाड़ी	40	2017	20000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 काली पहाड़ी	10	2017	5000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 काली पहाड़ी	50	2017	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 पीपलीद	50	2021	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	रुपुन्वार, देवन	50	2021	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 नाथू की बावडी देवीपुरा	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 बलीखान देवन	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 धौलीखान साईबाड	50	2028	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
साहपुरा	आर.डी.एफ.-1 शिकरगंदा देवन	50	2023	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
पावटा	आर.डी.एफ.-1 मण्डपुरी बासडी	50	2015	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
पावटा	आर.डी.एफ.-1 रामपुरी खुर्द	50	2015	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
पावटा	आर.डी.एफ.-1 बास उदयसिंह	50	2015	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।
पावटा	आर.डी.एफ.-1 बास उदयसिंह	50	2015	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चैकडेम, तलाई, छाई इत्यादि कार्य।

कोटपूतली	ए.एन.आर. बुढावास	50	2021	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
67 कोटपूतली	ए.एन.आर. पंच महाली हापोडा	50	2021	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
68 कोटपूतली	आर.डी.एफ.-I वीथ बुयारा	50	2022	25000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
69 कोटपूतली	आर.डी.एफ.-II ठोबा वाली बाणी ए (बुयारा)	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
70 कोटपूतली	आर.डी.एफ.-II ठोबा वाली बाणी ए (बुयारा)	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
71 कोटपूतली	आर.डी.एफ.-II ठोबा वाली बाणी ए (बुयारा)	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
72 कोटपूतली	आर.डी.एफ.-II ठोबा वाली बाणी ए (बुयारा)	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
73 कोटपूतली	ए.एन.आर. दूबावास	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
74 कोटपूतली	ए.एन.आर. गढा बुचाथ-II	50	2022	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
75 कोटपूतली	ए.एन.आर. कायमपुरावास	50	2023	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
76 कोटपूतली	ए.एन.आर. बौतिल सिरकोडी	50	2023	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
77 कोटपूतली	आर.डी.एफ.-II दूबावास	50	2023	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
78 कोटपूतली	आर.डी.एफ.-II वीथ बुयारा	50	2023	10000	45x45 cm ट्रेन्च, मिट्टी के अर्धन चकडेन, तलार्ड, खाई इत्यादि कार्य।
	योग	3751.75		1231925	

म
(मनफूल बिरनोई)
उप वन संरक्षक
जयपुर (उत्तर)

कार्यालय उप वन संरक्षक जयपुर (उत्तर)

साहसी नदी बेसिन में वन विभागा द्वारा जल संरक्षण, कपाये गये एवं कपाये जा रहे कार्यों का विवरण							
क्र.सं.	रेंज का नाम	स्टेवियर का नाम	टाईप	मात्रा	वर्ष	विशेष विवरण	
1	शाहपुरा	देवीपुरा	एस.डीएस.	1	2018	1.20 मीटर उचाई तक	
2	शाहपुरा	पीपलीद	एनिकट टाईप-I	1	2018	1.20 मीटर उचाई तक	
3	शाहपुरा	जाऊकला	एनिकट टाईप-II	1	2005	1.20 मीटर उचाई तक	
4	शाहपुरा	साईवाड	एनिकट टाईप-II	1	2005	1.20 मीटर उचाई तक	
5	शाहपुरा	जाऊकला	एनिकट टाईप-II	1	2011	1.20 मीटर उचाई तक	
6	शाहपुरा	आसपुरा	एनिकट टाईप-II	1	2009	1.20 मीटर उचाई तक	
7	शाहपुरा	घासीपुरा	एनिकट टाईप-I	1	2009	1.20 मीटर उचाई तक	
8	घाबटा	जग्गाजी का बांध बस इंदरसिंह	एनिकट टाईप-II	1	2016-17	1.20 मीटर उचाई तक	


 (मनफूल बिरगोई)
 उप वन संरक्षक
 जयपुर (उत्तर)

Government of Rajasthan
Administrative Reforms (Gr-3) Department

No.F. 6 (Se)AR/Gr.3/2012

Date: 25-7-2012

ORDER

Hon'ble High Court, Rajasthan, Jaipur in SB Civil Writ Petition No. 11153/2011 *Suo Moto* vs. State has pronounced judgment on 29.05.2012 and directed State Government to remove encroachments in the flow channel of water bodies, restrain allotment of land falling in the flow channel of the water bodies, cancellation of allotments made in violation of Section 16 of Act of 1955, to stop the encroachment in the flow channel of water bodies, and not to allow development of residential colonies in the flow channel. For monitoring of these activities and for taking policy decision on issues related to compliance of Hon'ble court orders, a "High Power Committee" at the State level is hereby constituted as under.

1	Chief Secretary	Chairman
2	Addl. Chief Secretary, Forest & Environment	Member
3	Addl. Chief Secretary, PR & RD	Member
4	Pr Secretary, UDH & LSG	Member
5	Pr. Secretary, Industries	Member
6	Pr. Secretary, Revenue	Member
7	Pr. Secretary, Water Resources	Member
8	Pr. Secretary, PWT	Member
9	Pr. Secretary, Law	Member
10	Secretary, Mines	Member
11	Sh. R.P.Singh, AAG	Member
12	Sh. Virendra Dangi, Senior Advocate	Member
13	Sh. Ashok Bhargava, Senior Advocate	Member

The Chief Engineer, Water Resources will be the Member Secretary of the committee.

"High Power Committee" will take policy decisions & monitor the following activities :-

1. Identification & demarcation of encroachments in the flow channel of water bodies either manually or through remote sensing / Google map.
2. Removal of the encroachments as identified.
3. Restraintment of allotment of land falling in flow channel of water bodies.
4. Cancellation of allotments made in violation of Section 16 of Rajasthan Tenancy Act, 1955
5. To stop the construction in flow channel of water bodies.
6. To stop development of residential colonies in the flow channel.
7. To maintain the position of the land belonging to water bodies as was in the year 1955.
8. Monitoring of the compliance of the directions of the Hon'ble Court.
9. Preparation of the Action Plan for above activities & Demarcation of the flow channel by fixing pillars/plantation.

By Order of Governor

(N.K. Godika)

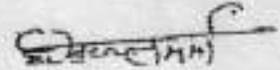
Dy. Secretary to Govt.

No.:

Dated:

Copy to the following for kind information and necessary action:-

1. PS to Chief Secretary, GoR.
2. PS to Additional Chief Secretary, Forest & Environment.
3. PS to Additional Chief Secretary, PR & RD.
4. PS to Pr Secretary, UDH & LSG.
5. PS to Pr. Secretary, Industries.
6. PS to Pr. Secretary, Revenue .
7. PS to Pr. Secretary, Water Resources.
8. PS to Pr. Secretary, PWD.
9. PS to Pr. Secretary, Law.
10. PS to Secretary, Mines.
11. Chief Engineer, Water Resources Department, Rajasthan, Jaipur.
12. Sh. R.P.Singh , Addl. Advocate General.
13. Sh. Virendra Dangi, Senior Advocate.
14. Sh. Ashok Bhargava, Senior Advocate



(C.M.Sharma)
O.S.D.

No. F6(Sv)AR/Group-III/2012/

Dated: 30-7-2012

ORDER

Hon'ble High Court, Rajasthan, Jaipur in SU WP No. 11153/2011 Suo Moto vs. State has pronounced judgment on dated 29.05.2012 and directed State Government to stop and remove encroachments in the flow channel of water bodies, restrain allotment of land falling in the flow channel of the water bodies, cancellation of allotments made in violation of Section 16 of Act of 1955, and not to allow development of residential colonies in the flow channel.

Therefore, in pursuance of the direction of Hon'ble High Court, H.E. the Governor of Rajasthan is pleased to constitute a District Level Committee as under:-

1. District Collector	Chairman
2. Superintendent of Police / Dy. Commissioner of Police	Member
3. Deputy Conservator of Forests	Member
4. Sub Divisional Magistrate	Member
5. Chief Executive Officer, Zila Parishad	Member
6. Superintending Engineer, PWD	Member
7. Mining Engineer	Member
8. Chief Executive Officer/Executive Officer, (Local Municipal Body)	Member
9. Secretary, Jaipur/Jodhpur Development Authority or Secretary, UIT.	Member
10. Regional Manager, RIICO.	Member
11. Regional Officer, Pollution Control Board	Member
12. Any other officer nominated by the District Collector	Member
13. S.E./Ex. En. PHED	Member
14. S.E./Ex. En. WRD	Member Secretary

The District Level Committee will have following terms of reference:

1. Survey, identification & demarcation of encroachments in the flow channel of water bodies, either manually or through remote sensing/Google map.
2. Removal of the encroachments as identified.
3. Restraintment of allotment of land falling in flow channel of water bodies.
4. Cancellation of allotments made in violation of Section 16 of Rajasthan Tenancy Act, 1955.
5. To stop the construction in flow channel of water bodies.
6. To stop development of residential colonies in the flow channel.
7. To maintain the position of the land belonging to water bodies as was in the year 1955.
8. Monitoring of the compliance of the directions of the Hon'ble Court.
9. Preparation of the Action Plan for above activities & Demarcation of the flow channel by fixing pillars/plantation.

By order
 H.H. Governor of Rajasthan


 (N.K. Gadike)
 Deputy Secretary

कार्यालय जिला कलेक्टर अलवर

क्रमांक :

दिनांक :

आदेश

माननीय राजस्थान उच्च न्यायालय जयपुर द्वारा एस.बी.सिविल रिट क्रमिक संख्या 11153/2011 सुओ मोटो रत्नम राजस्थान सरकार में पारित आदेश दिनांक 29.8.2012 की सम्यग् रूप से कि-खन्धि सुनिश्चित कराने के उद्देश्य से प्रशासनिक सुधार विभाग पुप-ता राज्, जयपुर के द्वारा जारी आदेश क्र. एफ.6 54/AR/पुप-ता/2012 दिनांक 30.7.2012 के अनुसरण में निम्न प्रकार उपखण्ड स्तरीय समिति का गठन किया जाता है :-

- | | |
|--|------------|
| 1. उपखण्ड अधिकारी | अध्यक्ष |
| 2. विकास अधिकारी पंचायत समिति | सदस्य |
| 3. तहसीलदार | सदस्य |
| 4. सहायक अभियन्ता जन स्वा. अभि. / सा.नि.वि.विभाग/विभाग | सदस्य |
| 5. आयुक्त नगर परिषद/सचिव नगर सुधार न्यास/
अधिराष्ट्रीय अधिकारी नगर पालिका | सदस्य |
| 6. वन विभाग के स्थानीय फोरेस्टर/रेन्जर | सदस्य |
| 7. सहायक अभियन्ता, जल संसाधन | सदस्य सचिव |

उपखण्ड स्तर के उपरोक्त सभी सम्बन्धित विभागों को समिति का सदस्य नामित किया जाता है। उपखण्ड स्तरीय समिति की प्रत्येक माह में एक बार आयरफक रूप से बैठक आयोजित की जायेगी तथा समिति के सदस्यों के द्वारा माह में एक बार ही रहे अतिक्रमण एवं हटाने गये अतिक्रमणों का नैतिक रूप से मोके पर्यवेक्षण कर तथ्यों का सत्यापन किया जायेगा। इसमें जलग्रहण एवं जलसंचय क्षेत्रों में हो रहे अतिक्रमणों को नियमानुसार समयबद्ध रूप से हटाने एवं हटाने गये अतिक्रमणों की मासिक रिपोर्ट पर नैतिक निरीक्षण रिपोर्ट के साथ जिला कार्यालय को प्रस्तुत करेंगे एवं जिले स्तरीय अधिकारी अपने उपखण्ड स्तरीय अधिकारियों को इस सम्बन्ध में सन्वित निर्देश जारी कर अवगत करावेंगे।

जिला कलेक्टर
अलवर

दिनांक :

क्रमांक :

प्रतिश्रुति निम्नांकित को सूचनार्थ एवं आयरफक कार्यवाही हेतु :-

1. उप शासन सचिव राजस्व पुप-6 विभाग राज्, जयपुर।
2. उप शासन सचिव, जल संसाधन विभाग, जयपुर।
3. मुख्य अभियन्ता एवं नोडल अधिकारी जल संसाधन विभाग, राज्, जयपुर।
4. उप वन संरक्षक, अधिकारी अलवर/ मण्डल वन अधिकारी, अलवर।
5. मुख्य कार्यकारी अधिकारी, जिला परिषद, अलवर।
6. अधीक्षक अभियन्ता सा.नि.वि.वि, अलवर/जन स्वा.अभि.वि. अलवर/जल संसाधन विभाग, परतपुर।
7. अधिराष्ट्रीय अभियन्ता, जन स्वा.अभि. वि./जल संसाधन विभाग, अलवर।
8. उप खण्ड मजिस्ट्रेट (समस्त)
9. आयुक्त नगर परिषद/सचिव नगर सुधार न्यास, अलवर।
10. अधिराष्ट्रीय अधिराष्ट्रीय नगर परिषद, अलवर।
11. विकास अधिकारी पंच संघ
12. सहायक अभियन्ता सा.नि.वि.वि/जलदाय/

राजस्थान सरकार
राजस्व (ग्रुप-6) विभाग

क्रमांक: प.10(3)राज-6/2001-पाई/5

जयपुर दिनांक 26.6.2012

जिला कलेक्टर,
(सामस्त राजस्थान)

परिपत्र

विभागीय परिपत्र दिनांक 25.04.11 से चारागाह भूमियाँ/जोहड़ पायतन (catchment of a pond/water reservoirs) और तालाबों की भूमियाँ का निजी अथवा व्यावसायिक उपयोग हेतु आवंटन एवं नियमन को प्रतिबन्धित किया गया था।

उसकी निरन्तरता में एवं मंगनीय उच्च न्यायालय, जयपुर की एकलपिटा द्वारा याचिका सं० 11153/11 सुनौगेटा बनाम राजस्थान राज्य में पारित निर्णय दिनांक 29.5.12 को अनुपालना में निम्न विशेष निर्देश प्रसारित किये जाते हैं :-

1. 1955 में राजस्व रेकार्ड में दर्ज कोई भी भूमि जो नहर नुमाकेन नाला, तालाब, नदी बांध अथवा पायतन उल्लेखित है, जो आवंटन व नियमन सभी लक्ष्यश्यों (कृषि व गैर कृषि प्रयोजन) के लिये प्रतिबन्धित है।
2. 1955 के पश्चात् कितने भी आवंटन उक्त प्रकार की भूमियाँ में जो नाला, नदी, तालाब, बांध या पायतन दर्ज रेकार्ड थे तथा भूमि वर्गीकरण परिवर्तन कर कृषि प्रयोजनार्थ अथवा अकृषि प्रयोजनार्थ कर दिये गये हैं, उन सामस्त प्रकरणों में सामान्य न्यायालय में सम्पूर्ण तथ्यों सहित रेफरेंस दर्ज करवा कर आवंटन निरस्त कराने की कार्यवाही की जाये।
3. किन्तु राग 1 में प्रयुक्त शब्द सांकेतिक हैं। माननीय न्यायालय द्वारा पारित निर्णय की मूलभूत भावना प्राकृतिक जलस्रोतों तक वर्षा का पानी पहुँचाने वाले साधन यथा नाला, ट्रिब्यूट्री, पायतन, तालाब एवं प्राकृतिक जलस्रोत यथा तालाब, बांध, नदी, जोहड़ की भूमियों में किये गये आवंटन/नियमन तथा अतिक्रमणों को निरस्त करने व हटाने की है।

अतः तदनुसार अनियमित आवंटन निरस्त करवाये जाव तथा साथ ही ऐसी भूमियों पर किये गये अंगन अतिक्रमण भी अभियान के तौर पर हटाने की कार्यवाही करें।

जयपुर

प्रमुख सचिव (राजस्व)
012

No. F.6(31)AR/Gr.3/2011

Jaipur, dated 3.8
3.8.2011ORDER

As per para 1.4 of the State Water Policy, all new schemes of water utilization are to be prepared on micro watershed basis because it has been observed that most of the schemes implemented in last few years have failed on hydrology.

2. In order to have proper planning of schemes based on micro watershed basis, there has to be close co-ordination between State Water Resources Planning Department, Water Resources Department, PHED and the Watershed & Soil Conservation Departments. For this purpose, the following State Level Co-ordination Committee is constituted:

1. CE/Director General, SWRPD - Convener ✓
2. Commissioner/Director, Watershed or his representative not below rank of Additional Director/Joint Director - Member ✓
3. CE, WRD or his representative not below rank of ACE/SE - Member. ✓
4. CE(R), PHED or his representative not below rank of ACE/SE - Member.
5. Representative of Secretary, RD not below rank of Executive Engineer.
6. Representative of PCCF. ✓
7. Dy. Director, Hydrology, WRD - Member Secretary.

3. The committee will serve as a Technical Advisory Committee for:

- (i) Recommendation on new irrigation schemes, WHSs & Watershed Schemes in the micro watershed taking into account total surface water availability, water impounding structures already existing, ongoing works & sanctioned works, minimum downstream flows required under Water Policy & the balance water.
- (ii) Examination of all ongoing Irrigation, Watershed and WHS projects and to make recommendations on their continuation or foreclosure as envisaged in policy.
- (iii) Prepare a Master Plan for the State in respect of micro watersheds where surface water was available after taking into account the factors in (i) above and take up projects on priority basis.

4. The Committee would meet at least once in a month.

5. No Project would be considered for sanction without the clearance from the Committee.

6. These orders come into force immediately.

Water Resources Department will be the Administrative Department for the above Committee.

By order,


Deputy Secretary to Government

10/5/11
10/5/11

Government of Rajasthan
Water Resources Department

No. CE WR/SE(W)/11153/2011/Rampath Lake/ 1962

Dated: 26-06-2012

ORDER

Hon'ble High Court, Rajasthan Jaipur in SB WP No. 11153/2011 & 11154/2011 has issued directions inter-alia dated 29.05.2012 under para 5 as follows;

"Construction of anicuts should not be permitted unless a proper survey is made to assess rainfall in the area indicating sufficiency of water for the anicuts and overflow thereupon to the catchment area of a dam, pond, Jahar, nala, river etc."

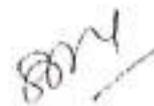
In this connection, Administrative Reforms Department vide its order dated 03.08.2011 has already constituted a Technical Advisory Committee for recommending new irrigation schemes/examination of all ongoing schemes, WHS & watershed schemes based on micro watershed basis & preparation of Master Plan for the State in respect of micro watershed. Chief Engineer, SWRPD has been made convenor and other related departments as the members. No projects would be considered for sanction without clearance from the committee.

Guidelines have also been framed for construction of anicuts/WHS vide Water Resources Department order dated 29.03.2012.

The above orders will also be applicable in the directions issued by Hon'ble High Court on 29.05.2012. The proposals will be submitted by the related departments in accordance to these guidelines before the Committee for seeking approval.

The Water Resources Department will be the Administrative Department for the above committee.

This order will come in force with immediate effect.



(O.P. Saini)

Principal Secretary to Govt.

No. CE WR/SE(W)/11153/2011/Ramgarh Lake/ 1963-80

Dated: 26-06-2012

Copy to the following for information and necessary action:

1. Pr. Secretary, H.E. the Governor of Rajasthan, Jaipur
2. Pr. Secretary, Hon'ble Chief Minister, Rajasthan, Jaipur
3. PS to Hon'ble Minister, WRD, Rajasthan, Jaipur
4. PS to Chief Secretary, Rajasthan, Jaipur.
5. PS to ACS, Forest & Environment
6. PS to ACS, RD & PRD
7. PS to Pr. Secy. WRD
8. Pr. Secretary, UDH & LSG
9. PS to Pr. Secy., PHED
10. PS to Secretary, Rural Development
11. Dy. Secretary, WR
12. CE, SWRPD, Jaipur
13. CE, WRD, Jaipur
14. CE (R), PHED
15. Commissioner/Director, Watershed & Soil Conservation
16. OSD, WRD, Secretariat, Raj. Jaipur
17. Guard File.

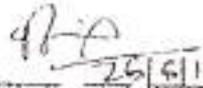
Handwritten signature

सेल सहायक
राजस्थान, जयपुर

क्रमांक मुद्रजस/अधी.अधि./एसपी.टी.डब्ल्यूपी-11153/2011/सम्मद/1982-2069 दिनांक 26-06-2012

प्रतिलिपि निम्नलिखित को सूचनाार्थ एवम् आवश्यक कार्यवाही हेतु प्रस्तुत/प्रेषित है--

- 1 प्रमुख शासन सचिव, माननीय मुख्य मंत्री महोदय, राज.जयपुर।
- 2 निजी सचिव माननीय जल संसाधन मंत्री, राज.जयपुर।
- 3 निजी सचिव, मुख्य सचिव, राज.जयपुर।
- 4 निजी सचिव, अतिरिक्त मुख्य सचिव, वन एवं पर्यावरण विभाग, राज.जयपुर। ✓
- 5 निजी सचिव, अतिरिक्त मुख्य सचिव, ग्रामीण विकास एवं पंचायती राज.विभाग। ✓
- 6 निजी सचिव, प्रमुख शासन सचिव, कृषि विभाग, राज.जयपुर।
- 7 निजी सचिव, प्रमुख शासन सचिव, शहरी विकास एवं स्थानीय निकाय विभाग, राज.जयपुर।
- 8 निजी सचिव, प्रमुख शासन सचिव, आयोजना विभाग, राज.जयपुर।
- 9 निजी सचिव, आयुक्त जन जाति क्षेत्रीय विकास विभाग, लदरपुर।
- 10 समस्त मुख्य अभियन्ता/अतिरिक्त मुख्य अभियन्ता, जल संसाधन विभाग, राज.जयपुर। ✓
- 11 समस्त जिला कलेक्टर, राज.जयपुर।
- 12 मुख्य कार्याकारी अधिकारी, जिला परिषद ✓


26/6/12
मुख्य अभियन्ता, जल संसाधन

कार्यालय अधिशाषी अभियंता जल संसाधन खण्ड जयपुर

Email Id:- cejpr.wr@rajasthan.gov.in, cejpr.wr@gmail.com फोन नं. 0141-2203696

क्रमांक:- 102/

दिनांक :- 11-08-23

श्रीमान अधीक्षण अभियंता
जल संसाधन वृत
भरतपुर।

विषय:- Regarding Compliance of order dated 24.04.2023 in original application No. 627/2022 Prakash Yadav V/s State of Hariyana of the Hon'ble National Green Tribunal New Delhi.

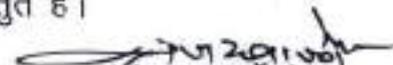
प्रसंग:- आपका पत्रांक त.क./जसवृभ/2023-24/1171-1173 दिनांक 13.07.2023

महोदय

उपरोक्त प्रासंगिक पत्र के सम्बन्ध में निवेदन है कि आप द्वारा चाही गई सम्बन्धित विभागों से बिन्दुवार सूचना एवं तथ्यात्मक रिपोर्ट निम्न प्रकार है :-

1. सावी नदी में छोड़े जा रहे औद्योगिक अपशिष्ट (Industrial waste water) एवं घरेलू अपशिष्ट (Domestic waste water) की मात्रा एवं इसकी प्रकृति से सम्बन्धित सूचना Rajasthan State Pollution Control Board, Jaipur से इस खण्डीय कार्यालय के पत्रांक 990 दिनांक 07.08.2023 द्वारा चाही गई थी। जोकि संलग्न कर भिजवाई जा रही है।
2. सहायक अभियंता जल संसाधन उपखण्ड शाहपुरा द्वारा प्रस्तुत रिपोर्ट के अनुसार सावी नदी के इस खण्डीय कार्यालय के कार्यक्षेत्र में कोई भी अतिक्रमण चिन्हित नहीं पाया गया।
3. सावी नदी कैचमेंट में इस खण्ड कार्यालय के कार्यक्षेत्र में जवानपुरा धाबाई, बुचारा, छितौली तथा राजनोता एनिकट का निर्माण किया हुआ है। जवानपुरा धाबाई बांध वर्ष 2002 में निर्मित होने के पश्चात आज दिनांक तक पानी की आवक नहीं हुई है तथा बुचारा बांध में गत पांच वर्षों में बांध के गेज 34 फिट 3 इंच के विरुद्ध अधिकतम आवक 20 फिट 6 इंच हुई है।
सावी नदी कैचमेंट में जलग्रहण विकास एवं भू-संरक्षण, जयपुर एवं उपवन संरक्षक जयपुर द्वारा सम्पादित कार्यों से सम्बन्धित विवरण संलग्न कर भिजवाया जा रहा है।

रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।

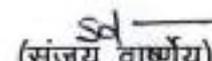

(संजय वार्ण्य)

अधिशाषी अभियंता
जल संसाधन खण्ड जयपुर

दिनांक :-

क्रमांक:-

प्रतिलिपि श्रीमान अधीक्षण अभियंता जल संसाधन वृत जयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है।


(संजय वार्ण्य)

अधिशाषी अभियंता
जल संसाधन खण्ड जयपुर

कार्यालय सहायक अभियंता जल संसाधन उपखण्ड 2112
दिनांक 11/8/2023
क्रमांक 238

श्रीमान आधिराजी अभियंता
जल संसाधन खण्ड
जयपुर

विषय - Regarding compliance of order dated
24.04.2023 in original application No
627/2022 Prakash Yadav v/s state of Haryana
of the honorable National green tribunal
New Delhi

सन्दर्भ - आपके कार्यालय का पत्र क्रमांक 880 दिनांक 26/7/2023

महोदय,
उपरोक्त विषयान्तर्गत एवं सन्दर्भित पत्र के क्रम में
निवेदन है कि अजमेरसागर कर्च द्वारा ज.स. उपखण्ड
गण्डपुरा क्षेत्र में स्वीट रिनर क्षेत्र का निरीक्षण
किया गया निरीक्षण के दौरान स्वीट रिनर क्षेत्र में कहीं
भी आतिक्रमण होना नहीं पाया गया।
रिपोर्ट सन्तर्भित अनुसूचिका एवं आर्किस
आवश्यक कार्रवाई हेतु प्रस्तुत है।

अक्रवी सिई
परिपालक
सहायक अभियंता
जल संसाधन उपखण्ड
जयपुर-302007

INTEGRATED MANAGEMENT ACTION PLAN FOR REVIVAL/RESTORATION/CONSERVATION/DEVELOPMENT
OF IDENTIFIED CRITICAL/DISTRESSED WATER BODIES

1. PARTICULARS OF WATER BODIES :

(A) Name of water body Sabl River
Control Board

Tehsil/District Jaipur(44) Deptt Rajasthan State Pollution

2. DIAGNOSTIC EVALUATION :

Listing of Issues/Challenges and proposed solutions

Issues/problems	Proposed solutions
<p>(A) List of untreated sewerage Inflow drains.</p> <p>(i) NIL (ii) (iii)</p>	
<p>(B) List of Industrial waste/effluent drains flowing in water body.</p> <p>(iv) NIL (i) (ii) (iii)</p>	
<p>(C) Any STP or CETP for water treatment. If yes, then give details about coverage and functionality.</p> <p>(i) NIL (ii)</p>	
<p>(D) No. and list of illegal encroachment in submergence area.</p> <p>(i) Not Related (ii) (iii)</p>	
<p>(E) No. and list of illegal encroachment in Flow area/drains.</p> <p>(i) Not Related (ii) (iii)</p>	

Amal

कार्यालय क्षेत्रीय वन अधिकारी बहरोड (अलवर)

क्रमांक :- 160

दिनांक :- 08.08.23

निमित्त :- श्रीमान सहायक अभियन्ता

जल संसाधन उप खण्ड

अलवर

विषय :- Regarding compliance of Order date 24-04-23 in original application no 627/2022 Prakash yadav Vs State of Haryana of the honorable National green Tribunal, New Delhi.

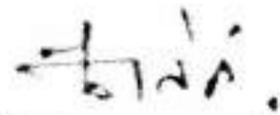
संदर्भ :- आप श्रीमान जी का पत्रांक 620 दिनांक 04.08.2023 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि इस कार्यालय द्वारा सावी नदी के वहाव क्षेत्र में किसी भी प्रकार का वृक्षारोपण व निर्माण कार्य नहीं कराया गया है तथा ना ही वर्तमान में किसी भी प्रकार का वृक्षारोपण व निर्माण कार्य कराया जा रहा है ।

अंतः रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु श्रीमान जी को पेषित है ।

भवदीय



(जितेंद्र कुमार मीन)

क्षेत्रीय वन अधिकारी

बहरोड

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, अलवर

क्रमांक:- खअ/अल/विविध/2023/148

दिनांक :- 07.08.2023

प्रेषित,

श्रीमान अधिशाषी अभियन्ता,
जल संसाधन खण्ड अलवर,
अलवर।

विषय:- Regarding compliance of order dated 24-04-2023 in original application no 627/2022, prakash yadav v/s state of Haryana of the hon'ble national green tribunal, New delhi.

प्रसंग:-आपका पत्रांक टी/2022/960-962 दिनांक 17.07.2023

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के सन्दर्भ में निवेदन है कि साहबी नदी के बहाव क्षेत्र में कोई भी खनन पट्टा आवंटित नहीं किया हुआ है। रिपोर्ट सूचनार्थ प्रेषित है।


(राजेंद्र सिंह)

खनि अभियन्ता, अलवर

Factual Report on behalf of R9 in Prakash Yadav vs State of Haryana & Ors. OA 627/2022

Prachi Mishra <mishraprachiadv@gmail.com>

Wed, Sep 20, 2023 at 8:17 PM

To: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

Cc: Rebecca Mishra <rebeccamishra10@gmail.com>, Dipesh Singhal <advdipeshsinghal@gmail.com>

Respected Sir/ Ma'am

The abovementioned matter is listed on 09.11.2023. In the abovementioned matter, PFA Factual Report on behalf of Respondent No. 9- State of Rajasthan through Chief Secretary, Government of Rajasthan. I am the Counsel on behalf of R9- Chief Secretary, Government of Rajasthan. Accordingly, the Factual Report may kindly be taken up on record.

Thank You. Regards

 **Factual Report on behalf of R9 in OA 627_2022 P...**

--

Prachi Mishra,
8, Todarmal Lane,
Bengali Market,
New Delhi-1
Mob: +919818488187